

ITEM NO.42

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26490/2023

(Arising out of impugned final judgment and order dated 20-04-2023 in WP(PIL) No.10/2018 passed by the High Court Of Sikkim At Gangtok)

SIKKIM GORKHA JAGARAN SANGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Shuvodeep Roy, AOR

For Respondent(s) Mr. Nishant Verma, AOR

Mr. Ankit Agarwal, AOR  
Mr. Atul Raj, Adv.

R.6 TO 13 Ms. Meenakshi Chauhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Post the matter on 23.02.2024.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)